

- (ii) OFC cuts by saboteurs.
 - (iii) Prolonged failure of power supply, and
 - (iv) Submerging of telecom systems in flood prone areas of Assam.
- (b) 1. BSNL has taken following salient steps to solve these problems:
- (i) Use of alternate transmission media by laying optical fiber cable in different routes and use of SDH Ring technology.
 - (ii) Providing media through microwave systems.
 - (iii) Hiring of bandwidth and optical fiber from M/s Power Grid Corporation of India and M/s Oil India Ltd. respectively in the area, and
 - (iv) Use of engine alternators to mitigate the problem of prolonged power cuts.
2. The main hurdles faced by BSNL in reducing problems mentioned in para (a) are:
- (i) Presence of a very large optical fiber network throughout the length and breadth of Assam makes the job of patrolling along the routes very tough.
 - (ii) Continued targeting of BSNL optical fiber network by subversive elements.
 - (iii) Insurgency and difficult terrain delays the repair of OFC faults.
- (c) and (d) Sir, in an endeavor to provide interruption free service to the subscribers, enging alternators have been provided in all telephone exchanges for back up of power supply.

National Do-Not-Call Registry

2649. SHRIMATI SHOBHANA BHARTIA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Telecom Regulatory Authority of India has announced stiff penalties on telecom service providers and telemarkeeters if unsolicited calls and SMSs are made to mobile subscribers registered with the national do-not-call registry;

(b) if so, the facts and details thereof;

(c) whether the Government/TRAI has since penalised telecom service providers and telemarkeeters; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA):

(a) and (b) The Telecom Regulatory Authority of India (TRAI) has issued 'The Telecom Unsolicited Commercial Communications Regulations, 2007' in June 2007 to curb the nuisance of unwanted calls. In order to increase the effectiveness of compliance of these Regulations, the following amendments have been made:

- (i) to discourage the registered telemarkeeters from sending Unsolicited Commercial Communications, the Telecom Tariff Order (47th Amendment) has been issued which has the following provisions:—

- * Payment of Rs. 500 as tariff to the Service Provider in case the telemarketer makes the unsolicited commercial communications for the first time.
- * Payment of Rs. 1000 as tariff to the Service Provider in case the telemarketer makes the unsolicited commercial communications for second (subsequent) time.
- * Disconnection of the telecom facilities of the telemarketer by the Service Provider if unsolicited commercial communication is not stopped even after imposition of the prescribed Rs. 500 and Rs. 1000 tariff by the Service Provider.

(ii) In case Service Providers do not take action as per the above Regulations and a complaint is made to the Authority, an amount by way of financial disincentive is imposable on the Service Providers. (An amount not exceeding five thousand rupees for the first non-compliance and in case of second or subsequent non-compliance an amount not exceeding twenty thousand rupees for each such non-compliance).

(c) In regard to penalization of telemarketers, as per information available with TRAI as on 29.02.2008, the service providers have taken action against the telemarketers as per TRAI's Telecom Tariff Order. In regard to financial disincentive for Service Provider, the amendment will come into force from the date of its publication in the official gazette. The amendment to the Regulation has been published in the gazette only on 09.04.2008.

(d) Details of action taken by Service Providers against telemarketers for violation of the Telecom Unsolicited Commercial Communication Regulations, 2007:—

(i) Number of warning letters issued to registered telemarketers	=	5064
(ii) Number of registered telemarketers charged with Rs. 500/-	=	157
(iii) Number of registered telemarketers lines disconnected	=	98
(iv) Number of unregistered telemarketers line disconnected	=	435

Export of computer/IT hardware

2650. SHRI RAJNITI PRASAD: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the steps taken to encourage the export of computer/IT hardware from the country; and

(b) the destination-wise details of the computer hardware export during last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA):

(a) The steps taken by the Government to encourage the export of computer/IT hardware from the country are given at Statement-I (See below).

(b) The destination-wise details of the computer hardware export during last three years, as per information made available by the Electronics and Computer Software Export Promotion Council (ESC) is given at Statement-II.